

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
Appeal- 27/252/ND/2024

IN THE MATTER OF:
Income Tax Officer

...APPELLANT

Vs

Roc (PR Tour & Travels Pvt. Ltd.)

...RESPONDENT

Section
U/s 252 (1)

Order delivered on 18.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Appellant/IT Department

:Adv Puneet Rai, SSC along with
Adv Nikhil Jain

For the RoC

:Adv. Jyoti Khurana.

ORDER

Ld. Counsel on behalf of the Appellant/IT Department is present and submitted that in terms of order dated 14.02.2024 they have tried to serve the Respondents (other than RoC) through ordinary medium. However, they could not succeed and seek liberty to serve the Respondent (other than RoC) through substituted service i.e. through mode of publication. Liberty is granted to the Appellant to serve the remaining Respondents through publication and file proof of service. List the matter on **11.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)